

[Translation]

LPG Agencies

806. DR. SATYANARAYAN JATIA : Will the PRIME MINISTER be pleased to state :

(a) the names of places in Madhya Pradesh for which advertisements for allocating LPG agencies appeared during the last three years;

(b) the reasons for not setting up LPG agencies there so far; and

(c) the location-wise details of inclusion of such places in marketing plan, advertisement and the dates of interview?

THE MINISTER STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): (a) to (c). During the last three years, 179 LPG distributorships were advertised in Madhya Pradesh by the Oil Marketing Companies. Interviews were completed by the Oil Selection Board in 80 cases, out of which 58 distributorships have already been commissioned. 99 cases were reported pending with the Oil Selection Board for conducting interviews.

[English]

Grant of Full Pay Leave

807 SHRI RAM NAIK . Will the PRIME MINISTER be pleased to state :

(a) whether the Government of India is aware that Government of Maharashtra grants full pay leave to their employees for treatment of serious illness due to T.B. Cancer, Leprosy, Paralysis etc;

(b) whether Government of India grants similar facility to their employees;

(c) if so, the details of Government order under which it is granted, and

(d) if not, whether the Government of India would also consider to grant the above facility to their employees?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) (a) The Government of India does not monitor the service Rules of the State Governments. However, a copy of the relevant rules of the Maharashtra Govt is presently available with the Department of Personnel & Training

(b) and (c) Extracts of Rules embodied in the Central Civil Services (Leave) Rules, 1972 relating to the treatment of various illnesses (including T.B., Cancer etc.) are given in the enclosed statement

(d) The Fourth Central Pay Commission had observed that "The existing leave rules are quite

comprehensive and do not require any major modifications." Also, the Conditions of service of the Central Govt. employees are presently under consideration of the Fifth Central Pay Commission. There is, therefore, no proposal at present to review the Leave Rules to grant any extra facility.

STATEMENT

31. Leave not due

¹[(1) Save in the case of leave preparatory to retirement, leave not due may be granted to a Government servant in permanent employ or quasi-permanent employ (other than a military officer) limited to a maximum of 360 days during the entire service on medical certificate subject to the following conditions :

- (a) the authority competent to grant leave is satisfied that there is reasonable prospect of the Government servant returning to duty on its expiry;
- (b) leave not due shall be limited to the half-pay leave he is likely to earn thereafter;
- (c) leave not due shall be debited against the half-pay leave the Government servant may earn subsequently.]

(1-A) Leave not due may also be granted to such of the temporary Government servants as are suffering from TB, Leprosy, Cancer or Mental illness, for a period not exceeding 360 days during entire service, subject to fulfilment of conditions in ¹[clauses (a) to (c) of sub-rule (1)] and subject to the following conditions, namely :—

- (i) that the Government servant has put in a minimum of one year's service,
- (ii) that the post from which the Government servant proceeds on leave is likely to last till his return to duty, and
- (iii) that the request for grant of such leave is supported by a medical certificate as envisaged in clauses (c) and (d) of sub-rule (2) of Rule 32

- (2)(a) Where a Government servant who has been granted leave not due resigns from service or at his request permitted to retire voluntarily without returning to duty, the leave not due shall be cancelled, his resignation or retirement taking effect from the date on which such leave had commenced, and the leave salary shall be recovered.

¹ Substituted, vide G 1, Dept of Per & Trg. Notification No 11012/1/85-1 E (1) dated the 8th June, 1988, published as G S R No 476 in the Gazette of India, dated the 18th June, 1988 and takes effect from the 18th June, 1988